

(II) All new BTS sites should start radiating only after self certificate has been submitted to relevant TERM Cells.

(III) The TERM Cell will test upto 10 percent of new BTS sites randomly at its discretion. Additionally, BTS sites against which there are public complaints shall also be tested by TERM Cell.

(IV) If a site fails to meet the Electro Magnetic Radiation criterion, a penalty of Rs.5 lakh shall be levied per BTS per service provider. Service providers must meet the criterion within one month of the report of TERM Cell in such cases, after which site will be shut down.

(c) As there is no bar for installation of mobile towers in residential areas at present, no instructions have been issued by DoT for removal of towers from residential areas.

(d) and (e) Do not arise in view of (c) above.

#### **Wrongful charges by mobile companies**

†326. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether mobile companies charge money for the time by adding the time of ringing of caller tune in the call while making call from one mobile phone to another mobile phone by the mobile phone customer whereas TRAI has clear cut instruction that the charge can be made only for the talking period after call is actually picked up;

(b) whether it is also a fact that in this way mobile companies are charging money to the tune of thousand of crores of rupees from the subscribers, if so, action taken by Government thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) The mobile service providers are not charging the customers for the waiting time for the call to be answered by the called party *i.e.* the duration from ringing of the called number to the answering of the call by the called party. The Telecom Regulatory Authority of India (TRAI) has issued Quality of Service (Code of Practice for Metering and Billing

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†Original notice of the question was received in Hindi.

Accuracy) Regulation 2006 dated 21st March 2006, which provides for Audit of Metering and Billing System of service providers through any one of the auditors appointed by the service providers from the panel of auditors notified by TRAI. Also, the service providers are required to submit the audit report by 30th June of every year and the action taken report by the 30th September of every year on deficiencies if any pointed out by the auditor in the audit report. As per the audit reports submitted by the service providers in pursuance of these regulations, it is seen that the recorded duration of the call is within the benchmark of TRAI, which indicates that no charges are levied for the duration of waiting time for the call to be answered by the called party.

(b) and (c) Do not arise in view of (a) above.

#### **Blackberry services**

327. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether any final decision has been taken with regard to Blackberry services in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Blackberry Services have not been banned so far.

(b) Security Agencies can intercept and monitor voice, SMS and individual consumer email. However, Government is engaged with Research in Motion (RIM), the provider of Blackberry Services to find out a solution to the interception and monitoring of messenger chat and enterprise email using Blackberry phone.

#### **Internet access to Indian people**

328. SHRI SHYAMAL CHAKRABORTY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Ministry has taken the suggestion given by the United Nations that they want broadband for half of the world by 2015;